

(16)

Dated: 20.12.95 (4)

Sh. D.V. Gangal, Counsel
for the applicant. Sh. S.C. Phawar
Counsel for the respondents.

The learned Counsel for
the applicant states that a
similar matter has been referred
to Full Bench. Hence sets for an
adjournment.

Adjourned to 27.3.96.

M.R. Kolhatkar
(M.R. Kolhatkar)
M(A)

B.S. Hegde
(B.S. Hegde)
M(S)

At,

Dated: 27/3/96.

Applicant by Sh. D.V. Gangal.
Respondents by Sh. S.C. Phawar. The
Counsel for the parties state that similar
matters ^{are} already fixed for hearing
on 6/8/96 and hence they request that
this matter be heard on the same day.

Adjourned to 6/8/96.

M.R. Kolhatkar
(M.R. Kolhatkar)
M(A)

B.S. Hegde
(B.S. Hegde)
M(S)

At.

(11)

Per Tribunal

Date: 6/8/96

As there will be no Division Bench, the matter fixed on 6/8/96 before the Tribunal is adjourned for Admission hearing / directions / order / final hearing on 23/10/96

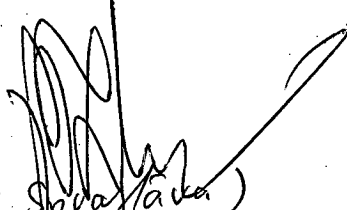
Inform the advocates / lawyers accordingly.

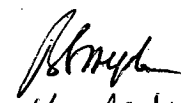

Dy. Registrar

Dated: 23.10.96 (3)

Shri D.V. Gangal, Counsel for the applicant. Shri S.C. Thawan Counsel for the respondents. The learned Counsel for the applicant states that similar matter O.A. 350/90 388/90 has been referred to Full Bench. The decision of the Full Bench is awaited.

In the circumstances
Adjourned to 26.2.97.

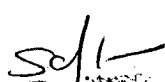

(P.P. Shrivastava)
MVA)


(B.S. Hegde)
M/S)

Per Tribunal

Date: 26/2/97

As there will be no Division Bench, the matter fixed on 26/2/97 before the Tribunal is adjourned for Admission hearing / directions / order / final hearing on 09/4/97


Dy. Registrar